

[Shri Surendra Pal Singh]
 passport. There is no doubt about that. It is, obviously, a forged passport. Even if it is an original document, the picture inside the passport must have been changed. All these things are being investigated.

SHRI HEM BARUA : This is an offence. The picture was changed by somebody and the person who is responsible for allowing that man to change it is an Indian and he should be prosecuted. Why has not the Government brought the Indian responsible for that to book? This is a serious matter. Government is not thinking seriously. The image of India has been damaged in the world.

SHRI SURENDRA PAL SINGH : This particular individual to whom the passport was issued by Indian authorities, actually lives in Kuwait and he has been there since March, 1968. It is not that person who went there with that passport. His passport is with the employer. It is possible that the passport may have gone into wrong hands or they may have got another passport which may have been forged. All these things will be gone into and we will find out the position.

MR. SPEAKER : Dr. Santosham—
 not here. Then, Papers to be laid.

12.31 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF DEVELOPMENT COUNCIL FOR DRUGS AND PHARMACEUTICALS AND DEVELOPMENT COUNCIL FOR ART SILK INDUSTRY

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed, I beg to lay on the Table a copy each of the Annual Reports of the following Development Councils for the year 1966-67, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951 :—

- (1) Development Council for Drugs and Pharmaceuticals.

- (2) Development Council for Art Silk Industry. [Placed in Library. See No. LT-1778/68.]

NOTIFICATION UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to lay on the Table a copy of the Export (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2718 in Gazette of India dated the 3rd August, 1968, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 (Hindi and English versions). [Placed in Library. See No. LT-1779/68.]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Registration (Amendment) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 14th August, 1968."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Bihar State Legislature (Delegation of Powers) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 14th August, 1968."

12.33 hrs.

BILLS AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (1) The Indian Registration (Amendment) Bill, 1968.
- (2) The Bihar State Legislature (Delegation of Powers) Bill, 1968.